

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3033/2020

This the 5th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Ghulam Hassan Najar Aged about 58 years, S/o Ali Mohammad Najar R/o Hamambagh Khanayar Manager, J&K State Cooperative Bank Ltd. Central officer Sringar and 4 ors

.....Applicants

(Advocate:- Mr. R A Jan-Not Present)

Versus

1. State of Jammu and Kashmir through Commissioner Secretariat to Govt. Cooperative Department, J&K, Civil Secretariat Jammu/Srinagar & 5 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/3033/2020) arises out of SWP No. 1477/2011, wherein relief is claimed against J&K State Cooperative Bank ltd. This Tribunal does not have jurisdiction in respect of the employees of J&K State Cooperative Bank ltd. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil